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CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH
ALLAHABAD

DATED: THIS THE 16 DAY OF MAY, 1997

Coram : Hon'ble Mr. S. Das Gupta AM

REVIEW APPLICATION NO.68/96 IN O.A. NO. 1003/94

Bhantoo Ram - - - - - Applicant

C/A Sri C. S. Lal

Versus

Union of India and others- - - - - Respondents

ORDER

By Hon'ble Mr. S. Das Gupta AM

This application has been filed seeking review of judgment and order dated 18.3.1996 by which the O.A. No.1003/94 was dismissed by ~~the~~ Single Member bench of the Tribunal.

2. In the aforesaid O.A. applicant had sought correction of his recorded date of birth. After going through the rival pleadings on record and placing reliance on the decision of the Hon'ble Supreme court in case of Harnama Singh, the aforesaid O.A. was dismissed.

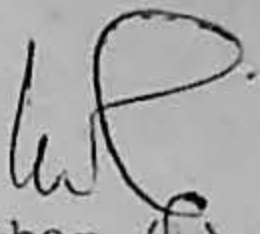
3. In the Review application, various facts which were earlier stated in the O.A. ^{have been} traversed in detail again. There is no submission in the Review application to indicate that the impugned judgment and order suffers from ^{any} error apparent on the face of record. The applicant has also not brought out any new fact which would justify review of the

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order already passed.

4. Moreover, the review application is wholly time barred and only a bald submission has been made that the applicant suffered a mental depression and heart trouble, so he could not file the review petition earlier. This submission itself does not appear to be satisfactory. In any case, there is no merit in the application and, therefore, we are not required to consider the submission made with regard to delay in filing the same.

5. The Review application is accordingly dismissed.


Member (A),

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